

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00096/2019 in OA/310/01534/2013

Dated Wednesday the 27th day of February Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

1. The Union of India rep by the
Secretary to Government,
Department of Personnel & Training,
Ministry of Personnel & Public Grievances,
New Delhi 110001.
2. The Ordnance Factory Board,
rep by its Chairman,
10A, S.K.Bose Road, Kolkata 700001.
3. Secretary to Government,
Ministry of Defence, Department of Defence Production,
South Block, New Delhi 110001.
4. The Secretary,
Ministry of Finance,
North Block, New Delhi 110001.Applicants/Respondents

By Advocate Mr. C. Kulanthaivel

Vs

1. All India Association of Clerical Employees
of Ordnance Factories, HVF Branch,
Avadi, Chennai 600054.
rep by its Chairman,
Shri I Ignatius Jeyakumar (Office Superintendent),
S/o. S. Innaci Muthu Aged 52 years.
2. Smt. C. Santhi,
W/o. R.Raja aged 38 years working as UDC,
Heavy Vehicles Factory,
Avadi, Chennai 600054.Respondents/Applicants

By Advocate M/s. Menon, Karthik, Mukundan & Neelakantan

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. This MA had been filed seeking extension of time for compliance of the order passed by this Tribunal in OA 1534/2013 dt. 29.10.2018. It is submitted that during the pendency of the MA, the order had been complied with and, therefore, no further extension is required. However, there was a delay of one month in complying with the order which may be condoned.

2. Keeping in view the above submission, the delay of one month is condoned. MA is disposed of.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

27.02.2019

SKSI